### 03.03.2015

It is clear from the record that the petitioner did not appear on 26.02.2015 before this Court without any reason. Today also, the petitioner is not appearing before this Court.

Accordingly, this Company Petition is dismissed on default.

**JUDGE** 

### 03.03.2015

As prayed for by Mr. S. Chakravarty, learned counsel for the respondents, 2 (two) weeks' time is gratned for filing affidavit-inopposition.

List this case on 17.03.2015.

**JUDGE** 

### 03.03.2015

Mr. L.D.Choudhury, learned counsel appearing for the respondents prays for 3 (three) weeks' time for making arrangements for depositing the amount which she had withdrawn.

Prayer is granted.

List this case on 27.03.2015.

**JUDGE** 

### 03.03.2015

The learned counsel for the petitioner prays for 2 (two) weeks' time for filing a reply to the affidavit-in-opposition filed by the respondents.

Prayer is granted.

List this case on 17.03.2015.

**JUDGE** 

#### 03.03.2015

Heard Ms. L.Lytep, learned counsel appearing for the petitioner and also Mr. N.D.Chullai, learned senior GA assisted by Ms. N.G.Shylla, learned GA appearing for the respondents.

Misc. Application filed by the petitioner is for allowing to withdraw the writ petition. It is clear from the prayer sought for in the present Misc. Application that the petitioner is simply want to withdraw the writ petition.

Accordingly, prayer for withdrawal of the present writ petition is allowed.

**JUDGE** 

#### 03.03.2015

Heard Mr. H.L.Shangreiso, learned counsel appearing for the petitioner and also Ms. N.G.Shylla, learned GA appearing for respondents No. 4, 5 & 6.

Issue notice returnable within 4 (four) weeks.

In the interegenum, it is provided that any selection process in pursuance to the advertisement dated 06.02.2015 for appointment of the sanctioned posts of Assistant Teacher in Bakslapara Secondary School, North Garo Hills District shall subject to the outcome of the present writ petition.

**JUDGE** 

#### 03.03.2015

Mr. N.D.Chullai, learned senior GA assisted by Ms. N.G.Shylla, learned GA appearing for respondents No. 1 & 2 submits at the Bar that as per instructions, show cause/affidavit is to be filed if there was an unathorised construction of the wall by encroachment of the PWD road. However, this show cause/affidavit is yet to be filed by Mr. N.D.Chullai, learned senior GA. For the ends of justice, Mr. S.Chakravarty, learned counsel appearing for the respondent No. 3 is also allowed to file the affidaivt-in-opposition.

List this case on 17.03.2015.

**JUDGE** 

### 03.03.2015

In view of the order dated 03.03.2015 passed in Misc. Case No. 24/2015, this writ petition is disposed of on withdrawal.

**JUDGE** 

#### 03.03.2015

Heard Mr. H.L.Shangreiso, learned counsel appearing for the petitioner and also Ms. N.G.Shylla, learned GA appearing for respondents No. 4, 5 & 6.

Issue notice returnable within 4 (four) weeks.

Petitioner is to take steps for service of notice to respondents No. 1, 2 & 3 by registered post with A.D.

**JUDGE** 

### 03.03.2015

As prayed for and agreed to by the learned counsel for the parties, list this case as a fixed item on 31.03.2015.

**JUDGE** 

### 03.03.2015

As prayed for and agreed to by the learned counsel for the parties, list this case as a fixed item on 31.03.2015.

**JUDGE** 

#### 03.03.2015

Mr. S.Dey, learned counsel appearing for respondents No. 2, 3, 4 & 5 submits at the Bar that the respondents are filing the affidavit-in-opposition in the course of the day. It is made clear that if respondents No. 3, 4 & 5 are not filing their affidavit-in-opposition in the course of the day, Registry is directed not to accept their affidavit unless and until the respondents obtain leave from the Court.

List this case for admission hearing on 10.03.2015.

**JUDGE** 

#### 03.03.2015

The only prayer sought for in the present writ petition is for a direction to the respondents to provide electricity connection to the residents of Mawlai Umjajew locality. This Court passed an order dated 26.11.2014 directing the learned senior counsel appearing for the respondents No. 1 - 8 to take specific instructions as to why the petitioners are not yet provided with electricity connection even after the petitioners had deposited an amount of Rs. 77,188/- (Rupees seventy seven thousand one hundred and eighty-eight) only as electricity connection fee to the respondent No. 1.

Mr. R.Majaw, learned counsel appearing for the petitioners submits at the Bar that the respondents had already provided with electricity connection.

In this factual context, the learned counsel for the petitioners submits at the Bar that the present writ petition has become infructuous.

Accordingly, this writ petition is disposed on infructuous.

**JUDGE**